

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 25th day of August, 2004.

Review Application No. 20 of 2004

IN

Original Application No. 369 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. D.R. Tiwari, Member- A.

Prithavi Pal & Others

.....Applicants

Counsel for the applicants :- Sri O.P. Gupta

V E R S U S

Union of India and others.

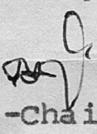
O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

We have heard Sri O.P. Gupta, learned counsel for the review applicants and perused the order dated 09.02.2004 which is sought to be reviewed herein.

The O.A has been dismissed due to the reason that some of the applicants have earlier instituted O.A No. 545/86 for the same relief which was disposed of with certain directions vide order dated 09.08.1988. Special Leave Petition No. 1594/88 preferred against the order of the Tribunal was rejected by the Hon'ble Supreme Court and the review petition was also dismissed. The respondents were further directed to comply with the direction given by the Tribunal within a period of three months that has been fully complied with by the respondents as stated in para 10 of the CA. In the circumstances, we are not inclined to entertain the review application. It may be pertinently observed that a review petition filed by a counsel who did not appear in the original application on behalf of the applicants cannot be accepted. The review application is, therefore, dismissed.


Member- A.


Vice-Chairman.

/Anand/